

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CONTEMPT PETITION NO.71 of 1996

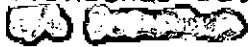
IN

ORIGINAL APPLICATION NO.1547/95

DATE OF ORDER : 13-09-1996.

Between :-

J.Bhaskar David



And

... Applicant

1. Shri R.S.R.V.Prasad,
Director General (Posts),
Dept of Telecom,
Govt of India, New Delhi.
2. Shri B.Srinivasan,
Chief Postmaster General,
A.P.Circle, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri S.Rama Krishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN 

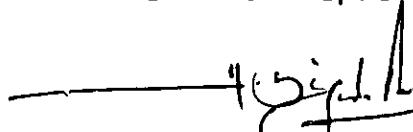
THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) 

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Oral (Orders per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

Shri T.V.V.S.Murthy for Shri S.Ramakrishna Rao for
the applicant states that the respondents have complied with
the original order and no grievance survives. Shri N.R.Devaraj
learned standing counsel for the respondents also states that
the order has been complied with.

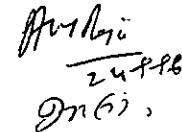
2. Hence Contempt Petition does not survive and is not
pressed and stands disposed-of.


(H.RAJENDRA PRASAD)

Member (A)


(M.G.CHAUDHARI)
Vice-Chairman

Dated: 13th September, 1996.
Dictated in Open Court.


24/9/96
9/6/96

av1/

9/10/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 13 - 9 - 1996

ORDER / JUDGMENT

~~M.A.R.A./C.A.~~ No. 71/96

in

C.A.No. 1547/95

F.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DEPT/DEEPATCH

- 9 OCT 1996

हैदराबाद न्यायालय
HYDERABAD BENCH